

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.76/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2021**

Name of the Company: Narmada Sagar Agri Seeds Pvt Ltd
V/s
Entire Ceramics Ltd

Section 7 of the Insolvency and Bankruptcy
Code,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

In accordance with recent order issued by the Hon'ble Principal Bench, henceforth, all the matters pertaining to Indore bench are to be listed and attended by Court No. 2 on Thursdays and Fridays of every week. Due to this development, the matters of Court No. 2 of Ahmedabad bench already adjourned and listed today are also taken up for passing appropriate order.

Mr. Harmish K Shah, advocate, appeared on behalf of the Respondent and submitted that the learned lawyer, Mr. Wasif S Kadari for the Petitioner informed that he could not appear in the matter. Accordingly, the matter is adjourned.

List the matter on 06.04.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**
Dated this the 26th day of February, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**